GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:1941 ANSWERED ON:08.03.2013 SERVICE TAX FROM UNREGISTERED COMPANIES Singh Shri Dhananjay

Will the Minister of FINANCE be pleased to state:

(a) whether the Government maintains a record of various service providers who are unregistered but are liable to pay tax; and

(b) if so, the details thereof, State/UT-wise including Uttar Pradesh and if not, the reasons therefor; and

(d) the steps taken by the Government to identify and verify such service providers?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. S. PALANIMANICKAM)

(a) No, Sir.

(b) Does not arise in view of the reply to (a) above.

- (c) The Government has taken the following steps to identify and verify such service providers:-
- (i) Conducting surveys by the field officers.
- (ii) Extensive publicity regarding the liability of service tax on various services.
- (iii) Booking cases against unregistered service providers.
- (iv) Obtaining information from other Government agencies/departments regarding various service providers.